[Shri M. Anandam.]

in their 46th Report (1971-72) relating to Posts and Telegraphs.

[Placed in library. For (i) and (ii) see No. LT-4350/73].

MR. DEPUTY CHAIRMAN: Mr. D. L. Sen Gupta has been permitted to mention something. Yes, Mr. Sen Gupta.

REFERENCE TO SHAW WALLACE COMPANY

SHRI **DWIJENDRALAL** SEN **GUPTA** (West Bengal); Mr. Deputy Chairman, Sir, since some time past, Shaw Wallace company is in the news. The ball was set rolling by an order of the Ministry of Company Law which intended to protect the Board of Directors of the said company, composed of Britishers and Marwaris for a certain period of time. Next came the news that the said Board of Directors have decided to shift the Head Office from Calcutta to Madras and invest Rs. crores in a fertiliser project in South India, and thus exhaust all investible surplus. I may -Hindustan refer to the front page of dated 27-2-1973 in this connection. Another news item appeared on page 16 of the weekly 'March of the Nation', dated 24-2-1973 relating to the purchase of Shaw Wallace shares by Shri Kalyan Bose. It says:

"BASU'S CASE MAY FIGURE IN PARLIAMENT"

"As an Indian, Basu wanted to invest in India. He discussed the matter with the consortium of European Banks for whom he worked for several years. The Bankers agreed to guarantee purchase of 70 to 75 million dollars worth of sterling shares on Indian companies on his behalf."

"He also arranged to put the margin money of 30 per cent as fixed deposit. The purchase of Shares in Shaw Wallace Company Limited of Calcutta was the first transaction Basu made. The company is one of

the biggest and oldest in India with several subsidiaries all over the country, employing about 34,000 persons."

Sir I have three questions. Firstly, what was the particular reason that the Company Law Affairs Minister wanted to protect the existing Board of Directors and restrict the share transfer? Secondly, why is that particular Board of Directors now trying to shift the head office from Calcutta to Madras and, has the Government given its consent to the same? Thirdly, is there any basis in the news that has appeared in "March of the Nation", and, if so, what is the Government's reaction thereto, i.e., in regard to the proposed purchase of Shri Kalyan Basu? These are all very important and urgent matters and I want an answer from the Industrial Development Minister as well as from the Company Law affairs Minister.

MR, DEPUTY CHAIRMAN: Now, we shall take $u_{\scriptscriptstyle D}$ the next item. The Defence Minister to move ...

(Interruptions)

REFERENCE TO RESIGNATION OF SOME MEMBERS FROM THE RUL ING PARTY IN ORISSA ASSEMBLY

SHRI LOKANATH MISRA (Oris-sa): Sir, I have a submission to make before you call the Minister to Pilot the Bill...

MR. DEPUTY CHAIRMAN: No, I canot allow you. You were not permitted by the Chairman.

SHRI LOKANATH MISRA: This morning what has happened, you must be knowing, I have listened on the radio that 23 Members of the Orissa Legislative Assembly have resigned from the ruling party and have joined the Opposition thereby rendering the ruling party in the Assembly into minority...

MR. DEPUTY CHAIRMAN: I have called the Minister. Please take your seat. You were not permitted by the Chairman.

DR. K. MATHEW (Kerala): Sir, it is very important matter.

SHRI LOKANATH MISRA: Sir, please give me a patient hearing. Now what has happened? After the Congress Party was rendered into a minority, the Chief Minister, the so-called Chief Minister who no longer remains the Chief Minister,...

MR. DEPUTY CHAIRMAN: No, no, I will not allow you. Please sit down You cannot speak like that without Chair's permission.

(Interruptions)

SHRI LOKANATH MISRA; After having been rendered into a minority the Chief Minister is supposed to have recommended to the Governor for a dissolution of the Assembly...

SHRI M. ANANDAM: sir, on a point of order. (Interruptions) Matters relating to a State Legislature, when a duly constituted Legislature is there in a State, should not be discussed here.

SHRI LOKANATH MISRA: I would request you to kindly ask the Home Minister to make a statement...

MR. DEPUTY CHAIRMAN: Please take vour seat. You were not permitted by the Chairman.

SHRI LOKANATH MISRA: ... as to what the recommendationi of the outgoing Chief Minister is. We would like a representative Government! to continue there. The Pra-gati Dal has a majority in the Assembly there, it has 75 Members in a House of 140. Therefore, the Opposition Leader should he called by the Governor to form a Government

DEPUTY CHAIRMAN: MR. Mr Minister you move your Bill.

THE DEPUTY MINISTER IN THE MINISTRY OF DEFENCE (SHRI J. B. PATNAIK); Sir, I beg to...

DR. K. MATHEW KURIAN: Mr. Deputy Chairman, what is happening in Orissa is a very important matter ...

MR. DEPUTY CHAIRMAN: No, I am not allowing you.

DR. BHAI MAHAVIR (Delhi): Mr. Deputy Chairman, just listen to us for a minute ...

MR. DEPUTY CHAIRMAN: No, no, please sit down.

DR. BHAI MAHAVIR: At least listen to one sentence. The honour-abe Member has stated that a representative Government . . .

MR. DEPUTY CHAIRMAN: I have listened enough. This matter was brought to the Chairman and he did not permit it to be raised here.

DR. BHAI MAHAVIR: I am not raising it now

(Interruptions)

SHRI LOKANATH MISRA: We do want Orissa to be a colony of the Centre. We want a representative Government there. Mr. Bhupesh Gupta was pleading the other day that West Bengal should not be a colony of the Centre. We also want a representative Government to be there in Orissa.

SHRI BUPESH GUPTA: The Government is taking up the Bill on Defections on the basis of the unanimous recommendation of the Committee

MR. DEPUTY CHAIRMAN: That is again a separate matter. Please sit down.

DR. BHAI MAHAVIR: After all, people have defected from the ruling party.

MR. DEPUTY CHAIRMAN: Please sit down

DR. BHAI MAHAVIR: Just liten to me for a minute. What I am saying is whether the Chief Minister has a right to advise...

MR. DEPUTY CHAIRMAN: I have not permitted you to raise it...

(Interruptions)

THE SEAWARD ARTILLERY PRAC-TICE (AMENDMENT) BILL, 1972

THE DEPUTY MINISTER IN THE MINISTRY OF DEFFENCE (SHRI J. B. PATNAIK): Sir, I beg to move that the following amendments made by the Lok Sabha in the Seaward